

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:2384  
ANSWERED ON:13.03.2006  
PAYMENT BY SAIL AGAINST DAMAGE  
Chinta Mohan Dr. ;Suman Shri Ramji Lal

**Will the Minister of STEEL be pleased to state:**

- (a) whether the Steel Authority of India has to pay damages for failing to complete unloading and loading of goods in the rail wagons within the prescribed time limit;
- (b) if so, the details thereof;
- (c) whether there has been a consistent increase in the damages during the last year;
- (d) if so, the details of damages paid during the years 2002-03, 2003-04 and 2004-05 and first ten months of the year 2005-06; and
- (e) the quantum of goods transported by railways for this public sector company during the above mentioned periods?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS)

(a)&(b): Yes Sir. Due to substantial reduction in free time for loading/unloading and increase in the penal charges for detention of wagons, by Railways, the demurrage charges of Rs.92.39 crores has been incurred by Steel Authority of India Limited (SAIL) during the period April-December, 2005. As the matter was taken up with the Railways, they have provided relaxation in loading/unloading time and in penal charges. The Railways have also agreed to waive part of the demurrage charges applicable to SAIL for the said period.

(c)&(d): Yes Sir. There has been progressive increase in the demurrage amount charged by Railways in the past few years. The details of demurrage amount charged by railways to SAIL during the period 2002-03 to 2005-06 are as under:

Year    Amount (Rs./Cr.)

2002-03	10.17
2003-04	16.01
2004-05	23.75
April-December`05	92.39

(e) Quantum of goods transported (inward and outward) by SAIL during last 3 year & current year is as follows:-

Unit: Million Tonnes

SAIL Integrated    IISCO Total  
Steel Plants

2002-03	49.5	3.0	52.5
2003-04	53.6	3.0	56.6
2004-05	51.8	3.3	55.1
April`05 -	47.0	2.8	49.8
January`06			